

[Shri Sita Ram Yechury]

What my colleague Shri Tapan Kumar Sen has raised is absolutely correct. Now, under what authority is this policy being reversed today? Now, that is something which is not permissible, Sir, and we register our protest. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Shri Pavan Kumar Varma. ...(*Interruptions*)...

श्री नरेश अग्रवाल : सर, इसमें लखनऊ वाला भी है। लखनऊ में एयरपोर्ट को अभी नया बनाया गया और उसे भी प्राइवेट सेक्टर में देने जा रहे हैं। श्रीमन्, यह बहुत बड़ी धांधली है और मैं चाहूंगा कि इस पर ...(**व्यवधान**)... सर, इस पर Half-an-Hour Discussion करा दीजिए।

MR. DEPUTY CHAIRMAN: All right. Shri Pavan Kumar Varma. ...(*Interruptions*)...
Yes. That is taken note of.

Continued incidents of religious divisions and hatred

SHRI PAVAN KUMAR VARMA (Bihar): Sir, I stand with great anguish to raise an issue in this House, which impinges on our Constitution and the image and substance of our nation as a civilised entity. Sir, some days ago, the hon. Prime Minister, in a public speech at a Catholic function, made the assurance that statements which incite religious hatred and promote religious division must forthwith stop. However, Sir, it is a matter of deep concern that on this very Sunday, *the International Working President of the VHP ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Why do you take names? ...(*Interruptions*)...

SHRI PAVAN KUMAR VARMA : My apologies, Sir. All right, Sir. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Why do you take names? I remove it because they cannot come and defend. So, I remove the name. ...(*Interruptions*)...

SHRI PAVAN KUMAR VARMA: Sir, please allow me.

MR. DEPUTY CHAIRMAN: Yes.

SHRI PAVAN KUMAR VARMA : The VHP had a *Virat Hindu Sammelan* where a statement was made that '*Ghar Wapsi*' will continue. What is even more significant is that there was a fear psychosis sought to be created that in Assam, West Bengal and Kerala, no Hindus would be left. Another statement by a leading BJP figure said that all other religions, including Muslims and Christians, should acknowledge that their ancestors

*Expunged as ordered by the Chair.

were Hindus. Even more provocative, Sir, a statement was made by the same person – and this is extremely important – that places such as Kerala and Pakistan have turbulent democracies because there are more Muslims there. Have you heard of a statement like this? The person should be arrested forthwith. Another BJP leader, * I can take the name, Member of Parliament. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The name will be expunged. ...(Interruptions)... If she is not a Member of this House, I will expunge because she cannot come and defend.

SHRIPAVANKUMAR VARMA: She has made a statement, Sir, that the photographs of three Indian actors, who happen to be of a particular community, should be removed and should be burnt. ...(Interruptions)... She further said that not only should 'Ghar Wapsi' continue – but this constant refrain is what I am trying to emphasise, Sir – those unwilling for that should go to Pakistan. These kinds of statements are being made by Members of the Ruling Party. So, Sir, I want you to ask this question. Does the writ of the Prime Minister not run even on those belonging to his own Party? ...(Interruptions)... Or is the Prime Minister himself complicit in what is being said because he has not issued a single statement of condemnation?

Lastly, Sir, I want to make a point that the BJP must immediately stop making the distinction between itself and these front organisations because its own MPs and leaders are making the statement. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay; all right. Time over. Shri Vijay Goel. ...(Interruptions)...

SHRI PAVAN KUMAR VARMA: We need condemnation by the Prime Minister. ...(Interruptions)...

SHRI SITARAM YECHURY (West Bengal): Sir, I associate myself with the Zero Hour Mention made by the hon. Member.

SHRI DEREK O'BRIEN (West Bengal): Sir, I also associate myself with the Zero Hour Mention made by the hon. Member.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I too associate myself with the Zero Hour Mention made by the hon. Member.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I too associate myself with the Zero Hour Mention made by the hon. Member.

*Expunged as ordered by the Chair.

SHRI RITABRATA BANERJEE (West Bengal): Sir, I also associate myself with the Zero Hour Mention made by the hon. Member.

SHRI D. BANDYOPADHYAY (West Bengal): Sir, I too associate myself with the Zero Hour Mention made by the hon. Member.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I also associate myself with the Zero Hour Mention made by the hon. Member.

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I too associate myself with the Zero Hour Mention made by the hon. Member.

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir, I too associate myself with the Zero Hour Mention made by the hon. Member.

SHRI SANTIUSE KUJUR (Assam): Sir, I too associate myself with the Zero Hour Mention made by the hon. Member.

SHRI PANKAJ BORA (Assam): Sir, I too associate myself with the Zero Hour Mention made by the hon. Member.

SHRI JOY ABRAHAM (Kerala): Sir, I also associate myself with the Zero Hour Mention made by the hon. Member.

चौधरी मुनव्वर सलीम (उत्तर प्रदेश) : महोदय, मैं इस विषय के साथ एसोसिएट करता हूँ।

†چودھری منور سلیم (اترپردیش): مہودے، میں اس ویسے کے ساتھ ایسوسی ایت کرتا ہوں۔

डा. अनिल कुमार साहनी (बिहार) : महोदय, मैं भी इस विषय के साथ एसोसिएट करता हूँ।

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश) : सर, मैं इस विषय के साथ स्वयं को सम्बद्ध करती हूँ।

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश) : सर, मैं इस विषय के साथ स्वयं को सम्बद्ध करता हूँ।

श्रीमती जया बच्चन (उत्तर प्रदेश) : सर, मैं इस विषय के साथ एसोसिएट करती हूँ।

श्री अरविन्द कुमार सिंह (उत्तर प्रदेश) : सर, मैं भी इस विषय के साथ एसोसिएट करता हूँ।

श्रीमती कहकशां परवीन (बिहार) : सर, मैं भी इस विषय के साथ स्वयं को सम्बद्ध करती हूँ।

श्री हुसैन दलवाई (महाराष्ट्र) : महोदय, मैं इस विषय के साथ एसोसिएट करता हूँ।

डा. चन्द्रपाल सिंह यादव (उत्तर प्रदेश) : सर, मैं भी इस विषय के साथ एसोसिएट करता हूँ।

†Transliteration in Urdu Script.

श्री किरनमय नन्दा (उत्तर प्रदेश) : महोदय, मैं भी इस विषय के साथ स्वयं को सम्बद्ध करता हूँ।

श्री आलोक तिवारी (उत्तर प्रदेश) : सर, मैं भी इस विषय के साथ एसोसिएट करता हूँ।

MR. DEPUTY CHAIRMAN: All the names of Members who associate may be added in the list. All the names may be added in the list. *...(Interruptions)...* Yes, agreed. *...(Interruptions)...* Shri Vijay Goel. *...(Interruptions)...* All the names will be added. *...(Interruptions)...* Shri Vijay Goel. *...(Interruptions)...* Shri Vijay Goel. *...(Interruptions)...* Shri Vijay Goel, please start. *...(Interruptions)...* No. No. *...(Interruptions)...*

श्री विजय गोयल : उपसभापति जी, मैं आपके माध्यम से सदन का ध्यान एक बहुत महत्वपूर्ण मामले की ओर दिलाना चाहता हूँ। *...(व्यवधान)...*

श्री हुसैन दलवाई : सर, इसके ऊपर *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: No, no. *...(Interruptions)...* It is not going on record. *...(Interruptions)...* It is not going on record. *...(Interruptions)...* You speak. *...(Interruptions)...*

Need for reconsidering the mandatory printing of Maximum Retail Price (MRP) on commodities

श्री विजय गोयल (राजस्थान) : सर, जो बात मैं सदन के ध्यान में दिलाना चाहता हूँ, वह है मैक्सिमम रिटेल प्राइस। सर, हम देखते हैं कि अलग-अलग कंपनियों के प्रोडक्ट्स के ऊपर मैक्सिमम रिटेल प्राइस को छापना mandatory है। यह कानून कंज्यूमर्स के इंटरेस्ट में बनाया गया था, उपभोक्ताओं के हित के लिए बनाया गया था, पर आज देश के सारे उपभोक्ताओं को इस कानून के कारण कितना नुकसान हो रहा है, यह जानने की जरूरत है। इनके ऊपर जो prices छपे हुए हैं, वे दो-दो सौ गुणा, 20-20 गुणा छपे हुए हैं। चूंकि मिनिस्ट्री यह advertise करती है, “जागो ग्राहक जागो” इसलिए आम आदमी यह समझता है, लोगों को यह लगता है कि जो एमआरपी प्राइस है, यही फाइनल प्राइस है, इसे pay कर देना चाहिए। महोदय, मैं अभी चावड़ी बाजार में बिजली की पाइप खरीदने गया। वहां पर उस दुकानदार ने मुझे कहा कि मैं आपको 30 परसेंट discount देता हूँ। मैं दूसरे दुकानदार के पास गया तो उसने कहा, गोयल साहब, आप खुद चलकर आए हो, मैं आपको पचास परसेंट discount देता हूँ और तीसरा दुकानदार बोला कि 70 परसेंट discount पर आप ले जाइए। आप यह समझिए कि कितना बड़ा farce पूरे देश के अंदर चल रहा है। जिस कानून को consumer के इंटरेस्ट में बनाया गया था, आज वही कानून consumers को लूट रहा है। मेरा बेटा मेरे साथ मार्किट जाता है और जब मैं bargaining करता हूँ तो नयी जनरेशन कहती है कि आपको तो bargaining करने की आदत पड़ गयी है। उपसभापति जी, इस कानून के अंदर सरकार को तुरंत कुछ न कुछ सुधार करना चाहिए क्योंकि एक उपभोक्ता कितनी bargaining कर सकता है? जो पेंट का डिब्बा साउथ दिल्ली में 100 प्रतिशत दाम पर बिकता है, वही पेंट का डिब्बा यमुना पार में 50 प्रतिशत दाम पर बिकता है। आज